

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/01133/2013
Date of Order : 02-01-2019

Between :

S. Dora Reddy S/o S.Venkat Reddy, Aged 54 yrs,
Occ : Supdt. Customs and Central Excise Dept.,
Nalgonda Divisin, Hyderabad-III Commissionerate,
R/o Nalgonda.Applicant

AND

1. The Government of India, Ministry of Finance,
Department of Revenue, North Block, New Delhi,
Rep by its Deputy Secretary/Under Secretary.
2. Chief Commissioner, Customs and Central Excise Dept.,
Hyderabad Zone, Kendriya Shulk Bhavan, Basheerbagh,
Hyderabad.
3. Commissioner, Customs and Central Excise Dept.,
Hyderabad – II Commissionerate, Kendriya Shulk Bhavan,
Basheerbagh, Hyderabad.Respondents

Counsel for the Applicant: Mr. N. Vijay

Counsel for the Respondents : Mrs. L. Pranathi Reddy, Addl. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

No representation for the applicant. Mrs. L. Pranathi Reddy, learned
Addl. CGSC for Respondents present.

2. Accordingly the OA is dismissed for non prosecution. No order as to

costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 2nd January, 2019.
Dictated in Open Court.

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